

RATIFIED

Minutes of M.No.40/10 held on 05.01.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 40/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 05.01.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
2.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
3	Sh. Krishan Kumar, Dy.DGFT - Convenor	302	23061562 Ext.380	DGFT

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

2	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	
	Decision : On the written recommendations of DHI vide their U.O. No.3(6)/09-TSW(B)/437 dt.23.11.2009, the committee decided to ratify the case as under:- 1. The quantity of export product to be indicated as three numbers and its export weight of 1462 MT to be incorporated in the licence.			

2. Item No.17, 27 to 49 and 52 are to be deleted as per firms request.
3. On item No. 1 to 16, 18 and 19, wastage to be allowed at 2%(Pipes).
4. On items No. 22 to 26, wastage to be allowed at 3%(Plates and Forged Bar).
5. Item No. 50 and 51 are components and thus allowed on net to net basis.
6. Wastage is to be allowed on utilized quantity as shown in the revised list furnished by the firm vide their letter dt.27.10.2009.

A copy of revised list submitted by the firm be sent to RA.

The Regional Authority may take necessary action accordingly.

3	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

4	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 02.03.2010
	Decision : The committee noted that comments called for from DIT are yet to be received and therefore decided to remind them again for expediting their comments. The case is to be re-listed on 02.03.2010.			

5	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

6	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 02.03.2010
	Decision : The committee noted that comments called for from DIT are yet to be received and therefore decided to remind them again for expediting their comments. The case is to be re-listed on 02.03.2010.			

	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492	Defer Date: 19.01.2010

7		30.09.2008	
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010.		

8	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMoured VEHICLES (INDIA) LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 19.01.2010
	Decision : The Committee noted that M/O Defence conveyed their No objection to the import items but that Ministry did not communicate about requirement of inputs. Therefore, the Committee decided to remind / write to Ministry of Defence again for their comments about ratification of norms. It was decided to defer the case for two week and re-list on 19.01.2010			

9

Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	

Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(20)/08-TSW(B)/441 dt.24.11.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:-

Item No. of import in the licence	Quantity allowed in Meters
1	4284
2.	1775
3	2598
4	566
5	4284
6	1775

6	1 / 80
7	2598
8	750

The above quantities are with 2% wastage and as per the revised quantity of import intimated by the firm vide their letter dt.11.07.2009.

2. **Import item No. 9 to 16 to be deleted**, as informed by the firm vide their letter referred to above.

A copy of firm's letter to be forwarded to RA.

The Regional Authority may take necessary action accordingly.

10	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMoured VEHICLES (INDIA) LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 19.01.2010
	Decision : The Committee noted that M/O Defence conveyed their No objection to the import items but that Ministry did not communicate about requirement of inputs. Therefore, the Committee decided to remind / write to Ministry of Defence again for their comments about ratification of norms. It was decided to defer the case for two week and re-list on 19.01.2010			

11	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

12	Case No.:28/33/80-ALC2/2009	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00494/AM10/	RLA File :06/21/040/00103/AM09/	Lic.No/Date:0610014832 23.12.2008	Defer Date: 02.03.2010
	Decision : The Committee took note of changes reported by RA vide their letter No. 06/21/040/00103/AM09/JDG/KAN/03364 dt. 23.12.2009. The Committee also decided to issue final reminder to the firm for sending information by 23.02.2010 otherwise the case would be rejected. The case may be re-listed on 02.03.2010.			

13	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010. it was decided to defer the case for two week and re-list on 19.01.2010			

14	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	
	Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(17)/09-TSW(B)/443 dt.25.11.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:- 1. The net export weight of items No. 1 as 253 gms; Item No. 2 is 4.3 gms; Item No.3&4 are 392 gms each and of Item No.5 as 99 gms may be incorporated in the licence. 2. Both the raw material are recommended with 5% wastage; 3. The description of import item Polyvinyl Chloride (PVC) may be changed to “PVC compound granules” and that of “CR Steel “ to “CRC Steel”; 4. The unit of colour concentrate (Master Batch)” may changed to “Kg” from “Number”. 5. Paper Corrugated Box may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

15	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	
	Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(94)/08-TSW(B)/462 dt.02.12.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:- 1. The export weight of item No. 1 as 3000 MT and that Item No. 2 as 899 MT may be incorporated it the authorization. 2. The firm submitted revised list of import a copy of this list is to be forwarded to RA . 3. Import items at sl. No. 11 to 14 ; 16 to 18 and 66 to 69 are to be deleted as per firm’s request. 4. Items No. 1 to 10 and 15 are recommended with 2% wastage on utilized quantity shown in the revised list. 5. Items at Sl. No. 19 to 65 and at 70 are components and thus allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

16	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date: 19.01.2010

	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			
17	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 02.03.2010
	Decision : The representative of DIPP informed that he has not received firm's reply. The Committed handed over concerned file to DIPP for examination of the case. The case is to be re-listed on 02.03.2010.			
18	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 02.03.2010
	Decision : The committee noted that comments called for from C&PC are yet to be received and therefore decided to remind them again for expediting their comments. The case is to be re-listed on 02.03.2010.			
19	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	
	Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(117)/09-TSW(B)/448 dt.25.11.2009. The Committed considered DHI's comments and decided to ratify the norms as under:- 1. Import Items are allowed at 1.05 Kg/Kg content in the export product. The Regional Authority may take necessary action accordingly.			
20	Case No.:29/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00387/AM10/	RLA File :09/24/040/00455/AM09/	Lic.No/Date:0910037412 17.03.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that DHI representative was not present in the meeting and reply from the firm was not received in DGFT. The Committee, therefore decided to issue final reminder to the firm for furnishing information by 23.02.2010 otherwise the case will be rejected. The case is to be re-listed on 02.03.2010.			
	Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:40/80-ALC2/2009	Status:

21			05.01.2010	Approved
	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	
	Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(154)/09-TSW(B)/445 dt.25.11.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:- 1. Description of export product may be changed to “Diesel Engines fitted with alternator and Pumps”. 2. The items of import may be allowed under GN-4. The Regional Authority may take necessary action accordingly.			

22	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that reply from the firm was not received. The Committee, therefore decided to issue final reminder to the firm for furnishing information by 23.02.2010 otherwise the case will be rejected. The case is to be re-listed on 02.03.2010.			

23	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 02.03.2010
	Decision : the Committee noted that the firm has given their further submissions vide their letter dt.31.12.2009 addressed to DHI with a copy of DGFT. The case may be further examined by DHI and is to be re-listed on 02.03.2010.			

24	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010. it was decided to defer the case for two week and re-list on 19.01.2010			

25	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

	Case No.:28/1/80-ALC2/2009	Party Name:ENMAS CO. POWER SYSTEMS PROJECTS	Meet No/Date:40/80-ALC2/2009	Status:
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26	Case No.:58/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

27	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that Firm's reply has been received and therefore decided to remind DHI for submission of its comments. The case may be re-listed on 02.03.2010.			

28	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010. it was decided to defer the case for two week and re-list on 19.01.2010			

29	Case No.:4/17/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00227/AM10/	RLA File :03/94/040/00050/AM10/	Lic.No/Date:0310517619 28.04.2009	
	Decision : The Committee decided to ratify the norms in the subject authorization on repeat basis as per decision taken in NCs meeting 38/10 held on 22.12.2009 in advance authorization No.0310532496 dt.05.08.2009, as under:- 1. Quantity of Empty Cartridges may be allowed on net-to-net basis. 2. Quantity of Toner may be allowed as Net+5% Wastage. The Regional Authority may take necessary action accordingly.			

30	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 19.01.2010

Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010

Case No.:5/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2009	Status:
HQ File :01/80/050/00228/AM10/	RLA File :03/95/040/00067/AM10/	05.01.2010 Lic.No/Date:0310520406 19.05.2009	Approved

Decision : The Committed noted that DIPP has furnished written comments. The Committed considered DIPP's comments and decided to ratify the norms as under:-

1. Net empty export weight of 2340 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2.
3. Quantities of import items at Sl.No. 1 & 2 may be allowed as applied for i.e. 30120 Kgs. & 51400 Kgs. respectively inclusive of 3 % wastage.
4. Weights of 1737 MT, 207 MT, 5 MT, 176 MT, 3 MT, 4 MT & 3.2 MT may be specified with the quantities of import items at S.No. 3, 4, 5, 6, 13, 14 & 15 respectively and their quantities may be allowed on net to net basis.
5. Quantity of import item at S.No. 7 may be allowed as 48 Nos. (8.8 MT).
6. Quantities of import items at S.Nos. 8, 9, 10 & 12 may be allowed as applied for i.e 14208 Kgs., 64054 Kgs., 18000 Kgs. & 174767 Kgs. respectively.
7. Quantity of import item at S.No.11 may be allowed as 110712 Kgs.
8. Import item at S.No.13 to be supplied alongwith export product.
9. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

32	Case No.:6/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/0097/AM10/	RLA File :03/95/040/00059/AM10/	Lic.No/Date:0310520322 19.05.2009	
Decision : The Committed noted that DIPP has furnished written comments. The Committed considered DIPP's comments and decided to ratify the norms as under:- 1. Net empty export weight of 2040 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantities of import items at Sl.No. 1 & 2 may be allowed as applied for i.e. 30120 Kgs. & 37300 Kgs. respectively inclusive of 3 % wastage. 4. Weights of 1475 MT, 196 MT, 5 MT, 176 MT, 3 MT, 3.7 MT & 3.2 MT may be specified with the quantities of import items at S.No. 3, 4, 5, 6, 13, 14 & 15 respectively and their quantities may be allowed on net to net basis. 5. Quantity of import item at S.No. 7 may be allowed as 48 Nos. (8.8 MT). 6. Quantities of import items at S.Nos. 8, 9, 10 & 12 may be allowed as applied for i.e 14208 Kgs., 52808 Kgs., 18000 Kgs. & 149489 Kgs. respectively. 7. Quantity of import item at S.No.11 may be allowed as 96681 Kgs. 8. Import item at S.No.13 to be supplied alongwith export product. 9. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.				

33	Case No.:6/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00229/AM10/	RLA File :03/95/040/00085/AM10/	Lic.No/Date:0310520430 20.05.2009	
Decision : The Committed noted that DIPP has furnished written comments. The Committed considered DIPP's comments and decided to ratify the norms as under:- 1. Net empty export weight of 932 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 to 8 and 23, 24 & 25. 3. Quantity of import item at Sl.No. 1 may be allowed as 114720 Kgs. inclusive of 19.3 % wastage after taking 1/3rd recovery. 4. Quantity of import item at Sl.No. 2 may be allowed as 84578 Kgs. inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 3 may be allowed as 407673 Kgs. inclusive of 6.3 % wastage after taking 1/3rd recovery. 6. Quantity of import item at Sl.No. 4 may be allowed as 12818 Kgs. inclusive of 3 % wastage. 7. Quantity of import item at Sl.No. 5 may be allowed as 13920 mtrs.(109897 Kgs.) inclusive of 2 % wastage. 8. Quantity of import item at Sl.No. 6 may be allowed as 486 mtrs.(6726 Kgs.) inclusive of 2 % wastage. 9. Quantity of import item at Sl.No. 7 may be allowed as 18818 Kgs. inclusive of 2 % wastage. 10. Quantity of import item at Sl.No. 8 may be allowed as applied for i.e. 2302 Kgs. on net to net basis. 11. Quantity of import item at Sl.No. 9 may be allowed as 1854 Nos.on net to net basis. Its duty free weight may be restricted to 120941 Kgs. inclusive of 9 % wastage after 20% recovery. 12. Quantity of import item at Sl.No. 10 may be allowed as 343 Nos.on net to net basis. Its duty free weight may be restricted to 7095 Kgs. inclusive of 20.5 % wastage after 20% recovery. 13. Weights of 719 Kgs., 606 Kgs., 8000 Kgs., 500 Kgs., 819 Kgs., 1587 Kgs., 1928 Kgs., 1000 Kgs., 600 Kgs. & 1850 Kgs. may be specified with the quantities of import items at S.Nos. 11, 12, 13, 14, 20, 21, 22, 26, 27 & 31 respectively and their quantities may be allowed on net to net basis.				

	14. In import item No. 21, quantity of spare parts may be allowed as per policy for spares. 15. Quantity of import item at Sl.No. 15 may be allowed as 158 Nos.on net to net basis. Its duty free weight may be restricted to 11931 Kgs. inclusive of 2 % wastage. 16. Quantities of import items at S.Nos. 16, 17, 18, & 19 may be allowed as 20,000 Kgs., 13013 Kgs., 6500 Kgs. & 19513 Kgs. respectively. 17. Quantity of import item at S.No.23 may be allowed as 71855 Kgs. inclusive of 10% wastage. 18. Quantities of import items at S.Nos. 24 & 25 may be allowed as applied for i.e 600 Kgs. & 300 Kgs. respectively on net to net basis. 19. Quantities of import items from S.Nos. 28 to 30 put together may be allowed within 2% of FOB value of exports. 20. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.
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34	Case No.:9/9/80-ALC2/2009	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00100/AM10/	RLA File :03/94/040/00047/AM10/	Lic.No/Date:0310520470 20.05.2009	
	Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(108)/08-TSW(B)/461 dt.02.12.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:- 1. Taking clue from SION C-421, item No. 2 is allowed with in 5% of FOB value of export. 2. Description of item No. 1 of import may be amended as “Tungsten Carbide blanks of relevant dia” and quantity may be allowed as 22500 Nos. on net to net basis. 3. The description of export item may be amended as “Tungsten Carbide Drills” The Regional Authority may take necessary action accordingly.			

35	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

36	Case No.:22/9/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Closed
	HQ File :01/80/050/00113/AM10/	RLA File :31/24/040/00023/AM10/	Lic.No/Date:3110038528 25.05.2009	
	Decision : The firm vide its letter dt.18.12.2009 has reported that authorization is issued as per GN-4. This is evident from copy of authorization forwarded by the firm. The Committee, therefore, decided to close the case on its part without further examination. The Regional Authority may take necessary action accordingly.			

37	Case No.:8/17/80-ALC2/2009	Party Name:TRF LIMITED,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00231/AM10/	RLA File :02/24/040/00039/AM10/	Lic.No/Date:0210127502 10.06.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that Firm’s reply has been received and decided that a copy of the reply may be forwarded to DHI for their examination The case may be re-listed on 02.03.2010.			

38	Case No.:44/33/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00510/AM10/	RLA File :07/24/040/00109/AM10/	Lic.No/Date:0710065478 19.06.2009	Defer Date: 02.03.2010
	Decision : The Committee decided to call for the following information from the firm, as per written comments of DIPP:- 1. Information in respect of S.No. 3 & 11 of Standard Deficiency format, export product-wise. 2. Input raw material blank size without cutting allowance – export product wise. 3. Input raw material blank weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise. The firm may furnished the information immediately as the case is to be re-listed on 02.03.2010. Thereafter , the case will not be considered further, if reply is not received before that.			
39	Case No.:7/17/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Rejected
	HQ File :01/80/050/00230/AM10/	RLA File :32/24/040/00013/AM10/	Lic.No/Date:3210040747 03.07.2009	
	Decision : The committee noted that reply furnished by the firm vide its letter dt. 29.10.2009 does not pertain to the item of export product covered by this authorization under consideration and therefore decided to reject the case. The Regional Authority may take necessary action accordingly.			
40	Case No.:3/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00214/AM10/	RLA File :05/24/040/00220/AM10/	Lic.No/Date:0510245518 10.07.2009	
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to ratify the norms as under:- 1. Import items at Sl. No. 1 to 3 may allowed with 5% wastage. 2. Import item No. 4 & 5 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			
	Case No.:4/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00215/AM10/	RLA File :05/24/040/00221/AM10/	Lic.No/Date:0510245519 10.07.2009	

41	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to ratify the norms as under:- 1. Import items at Sl. No. 1 to 3 may allowed with 5% wastage. 2. Import item No. 4 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			
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42	Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	Defer Date: 02.03.2010
	Decision : The committee noted that comments called for from C&PC are yet to be received and therefore decided to remind them again for expediting their comments. The case is to be re-listed on 02.03.2010.			

43	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00218/AM10/	RLA File :03/94/040/00262/AM10/	Lic.No/Date:0310528364 10.07.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that Firm's reply has been received and a copy is endorsed to DHI. The Committee decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.			

44	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

45	Case No.:2/17/80-ALC2/2009	Party Name:ULTRAMATIX COMPUTER SUPPORT SYSTEMS PVT.LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00225/AM10/	RLA File :31/21/040/00107/AM10/	Lic.No/Date:3110039239 14.07.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

46	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.			

47	Case No.:20/17/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Closed
	HQ File :01/80/050/00243/AM10/	RLA File :31/21/040/00095/AM10/	Lic.No/Date:3110039293 17.07.2009	
	Decision : The Committee noted that application has not been received from RA and firm despite final reminder and therefore decided to close the case on the part of NC. Considering that ratification of norms of the subject authorization is not required. The Regional Authority may take necessary action accordingly.			

48	Case No.:26/17/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Closed
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	
	Decision : The Committee noted that application has not been received from RA and firm despite final reminder and therefore decided to close the case on the part of NC, considering that ratification of norms of the subject authorization is not required. The Regional Authority may take necessary action accordingly.			

49	Case No.:1/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00359/AM10/	RLA File :06/24/040/00015/AM10/	Lic.No/Date:0610015979 28.07.2009	
	Decision : The Committee noted that firms reply was received and on the recommendation of the representative of DC(MSME) present in the meeting decided to ratify the norms as under:- 1. Weight of each export product at Sl. No. 1 is fixed as 92 gms; each export product at Sl. No.2&3 is fixed as 89 gms each. 2. Weight of import items at Sl. No. 1, 2,3,4 and 8 is fixed as 1.05 kg/kg content in the export product. 3. Import items at Sl. No.5,6, and 7 are allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

50	Case No.:2/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00360/AM10/	RLA File :06/24/040/00017/AM10/	Lic.No/Date:0610016067 13.08.2009	Defer Date: 19.01.2010
	Decision : The representative of DC(MSME) informed that their comments will finalized shortly. The Committee decided to defer the case for two week, and re-list on 19.01.2010.			

51	Case No.:3/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00361/AM10/	RLA File :06/24/040/00018/AM10/	Lic.No/Date:0610016068 13.08.2009	Defer Date: 19.01.2010
	Decision : The representative of DC(MSME) informed that their comments will finalized shortly. The Committee decided to defer the case for two week, and re-list on 19.01.2010.			

52	Case No.:28/25/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Rejected
	HQ File :01/80/050/00386/AM10/	RLA File :08/24/040/00092/AM10/	Lic.No/Date:0810082373 19.08.2009	
	Decision :The Committee noted that the firm has not furnished certain information sought from it even after issue of a reminder and decided to reject the case as in the absence of the information , it was not possible to ratify the norms. The Regional Authority may take necessary action accordingly.			

	Case No.:30/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Rejected
	HQ File :01/80/050/00388/AM10/	RLA File :09/24/040/00151/AM10/	Lic.No/Date:0910039051 20.08.2009	

53	Decision : The Committee noted that the firm has not furnished certain information sought from it even after issue of a reminder and decided to reject the case as in the absence of the information , it was not possible to ratify the norms. The Regional Authority may take necessary action accordingly.			
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54	Case No.:30/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00496/AM10/	RLA File :09/24/040/00184/AM10/	Lic.No/Date:0910039076 27.08.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

55	Case No.:31/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00497/AM10/	RLA File :09/24/040/00197/AM10/	Lic.No/Date:0910039077 27.08.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

56	Case No.:4/25/80-ALC2/2009	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: closed
	HQ File :01/80/050/00362/AM10/	RLA File :31/21/040/00142/AM10/	Lic.No/Date:3110039832 04.09.2009	
	Decision : The Committee noted that RA vide its letter No.31/24/040/00142/AM10/1124 dt.18.12.2009 has informed that advance authorization has been issued under GN-4 and therefore decided to close the case on its part without any further examination. The Regional Authority may take necessary action accordingly.			

57	Case No.:21/25/80-ALC2/2009	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00379/AM10/	RLA File :04/24/040/00129/AM10/	Lic.No/Date:0410107591 07.09.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the firm had sought time for furnishing reply, first upto 15.12.2009 and than upto 21.01.2010. The Committee, therefore decided to give this last chance to the firm for furnishing the reply and also decided not to issue any further reminder to the firm. The case is to be re-listed on 02.03.2010			

58	Case No.:7/25/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00365/AM10/	RLA File :04/24/040/00138/AM10/	Lic.No/Date:0410107592 07.09.2009	Defer Date: 02.03.2010

Decision : The Committee noted that firm's reply has been received and a copy is endorsed to DHI. The Committee decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.

59	Case No.:9/25/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00367/AM10/	RLA File :04/24/040/00250/AM09/	Lic.No/Date:0410107602 08.09.2009	Defer Date: 02.03.2010
	Decision : The Committee handed over a copy of the application to the representative of the DIPP for examination. The case is to be re-listed on 02.03.2010.			

60	Case No.:11/25/80-ALC2/2009	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00369/AM10/	RLA File :05/24/040/00148/AM10/	Lic.No/Date:0510248965 09.09.2009	Defer Date: 02.03.2010
	Decision : The Committee handed over reply received from the firm, to DIPP for further examination. The case is to be re-listed on 02.03.2010.			

61	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date: 02.03.2010
	Decision : The committee noted that comments called for from DIT are yet to be received and therefore decided to remind them again for expediting their comments. The case is to be re-listed on 02.03.2010.			

62	Case No.:14/25/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00372/AM10/	RLA File :05/23/040/00029/AM10/	Lic.No/Date:0510249119 11.09.2009	Defer Date: 02.03.2010
	Decision : The Committee handed over reply received from the firm, to DIPP for further examination. The case is to be re-listed on 02.03.2010.			

63	Case No.:24/25/80-ALC2/2009	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Closed
	HQ File :01/80/050/00382/AM10/	RLA File :07/24/040/00208/AM10/	Lic.No/Date:0710066971 15.09.2009	
	Decision : The Committee noted that application has not been received from RA and firm despite issue of a reminder and therefore decided to close the case on the part of NC, considering that ratification of norms of the subject authorization is not required. The Regional Authority may take necessary action accordingly.			

64	Case No.:25/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00383/AM10/	RLA File :04/24/040/00053/AM10/	Lic.No/Date:0410107816 15.09.2009	Defer Date: 02.03.2010

Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.

65	Case No.:25/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00491/AM10/	RLA File :04/24/040/00069/AM10/	Lic.No/Date:0410107827 15.09.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

66	Case No.:26/25/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00384/AM10/	RLA File :05/23/040/00043/AM10/	Lic.No/Date:0510249380 15.09.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

67	Case No.:27/33/80-ALC2/2009	Party Name:MAN DIESEL INDIA LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00493/AM10/	RLA File :03/95/040/00349/AM10/	Lic.No/Date:0310538133 16.09.2009	Defer Date: 19.01.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

68	Case No.:11/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00477/AM10/	RLA File :34/24/040/00104/AM10/	Lic.No/Date:3410025225 30.09.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

69	Case No.:29/33/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00495/AM10/	RLA File :08/24/040/00144/AM10/	Lic.No/Date:0810083444 07.10.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			

	Case No.:43/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00500/AM10/	RLA File :34/24/040/00107/AM10/	Lic.No/Date:3410025225 30.09.2009	Defer Date: 02.03.2010
	Decision : Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010			

70	HQ File :01/80/050/00509/AM10/	RLA File :34/24/040/0010//AM10/	Lic.No/Date:3410025330 09.10.2009	Deter Date: 02.03.2010
	Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.			
71	Case No.:15/33/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00481/AM10/	RLA File :03/95/040/00446/AM10/	Lic.No/Date:0310541482 12.10.2009	Defer Date: 02.03.2010
Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.				
72	Case No.:26/33/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00492/AM10/	RLA File :04/24/040/00149/AM10/	Lic.No/Date:0410108339 12.10.2009	
Decision : The Committed noted that DHI has furnished written comments vide their U.O. No.3(140)/09-TSW(B)/463 dt.02.12.2009. The Committed decided to ratify the norms in accordance with DHI comments as under:- 1. Import of inserts is allowed as 0.75% of the FOB value of the export products, on repeat basis, as was done for authorization No.0410105021 dt.01.06.2009. The Regional Authority may take necessary action accordingly.				
73	Case No.:45/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date: 02.03.2010
Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.				
74	Case No.:32/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00498/AM10/	RLA File :04/24/040/00143/AM10/	Lic.No/Date:0410108784 23.10.2009	Defer Date: 02.03.2010
Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.				
75	Case No.:33/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00499/AM10/	RLA File :04/24/040/00155/AM10/	Lic.No/Date:0410108786 23.10.2009	Defer Date: 02.03.2010
Decision : The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.				

otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.

76	Case No.:1/33/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00467/AM10/	RLA File :05/24/040/00082/AM10/	Lic.No/Date:0510251802 30.10.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the D/L given by the o/o the DC(MSME) was already issued to the firm and the firm's reply was also received. A copy of the reply was handed over to the representative of the DC(MSME) for examination. The case is to be re-listed on 02.03.2010.			

77	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the application was sent to DHI on 08.12.2009 and decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.			

78	Case No.:4/33/80-ALC2/2009	Party Name:MAKINO INDIA PVT LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00470/AM10/	RLA File :07/24/040/00259/AM10/	Lic.No/Date:0710067949 30.10.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.			

79	Case No.:17/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00483/AM10/	RLA File :61/24/040/00039/AM10/	Lic.No/Date:6110000365 03.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.			

80	Case No.:18/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00484/AM10/	RLA File :61/24/040/00040/AM10/	Lic.No/Date:6110000366 03.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if			

application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.

81	Case No.:12/33/80-ALC2/2009	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00478/AM10/	RLA File :07/24/040/00283/AM10/	Lic.No/Date:0710067999 04.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the application was sent to DHI on 07.12.2009 and decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.			

82	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the application was sent to DHI on 27.11.2009. The Committee also decided to forward a copy of further communication dt. 25.12.2009 received from the firm, to DHI and also to remind them for their comments. The case may be re-listed on 02.03.2010.			

83	Case No.:35/33/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00501/AM10/	RLA File :03/95/040/00483/AM10/	Lic.No/Date:0310544498 09.11.2009	
	Decision : The Committed noted that DIPP has furnished written comments. The Committed considered DIPP's comments and decided to ratify the norms as under:- Quantity of import item may be allowed as applied for i.e. 3440 Kgs. inclusive of 7.5% wastage after 1/3 rd recovery. The Regional Authority may take necessary action accordingly.			

84	Case No.:37/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00503/AM10/	RLA File :03/95/040/00489/AM10/	Lic.No/Date:0310544632 09.11.2009	Defer Date: 02.03.2010
	Decision :The Committee noted that application has been received by DC(MSME) and decided to issued D/L to the firm as follows, as per DC(MSME)'s written comments :- 1. Drawing / Design of product indicating use & placement of all imported items. 2. Basic of requirement calculated for EPDM Hose and process to be done on it, whether this is imported in continue length or in pieces. Details of hose length required for each assy. 3. Details of any indigenous item used in export product. The firm may furnished the desired information immediately. The case is to be re-listed on 02.03.2010.			

85	Case No.:38/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00504/AM10/	RLA File :03/95/040/00488/AM10/	Lic.No/Date:0310544637 09.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application has been received by DC(MSME) and decided to issued D/L to the firm as follows, as per DC(MSME)'s written comments :- 1. Drawing / Design of product indicating use & placement of all imported items. 2. Basic of requirement calculated for EPDM Hose and process to be done on it, whether this is imported in continue length or in pieces. Details of hose length required for each assy. 3. Details of any indigenous item used in export product. The firm may furnished the desired information immediately. The case is to be re-listed on 02.03.2010.			

86	Case No.:39/33/80-ALC2/2009	Party Name:KKTC AUTOTECH (I) LTD.	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Closed
	HQ File :01/80/050/00505/AM10/	RLA File :03/94/040/00628/AM10/	Lic.No/Date:0310544643 09.11.2009	
	Decision : The Committee noted that RA vide its letter No.03/94/040/00628/AM10/174 dt.09.11.2009 has informed that advance authorization has been issued under GN-4 and therefore decided to close the case on its part without any further examination. The Regional Authority may take necessary action accordingly.			

	Case No.:50/33/80-ALC2/2009	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00516/AM10/	RLA File :17/24/040/00029/AM10/	Lic.No/Date:1710002842	Defer Date: 02.03.2010

87		09.11.2009	
Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.			

88	Case No.:46/33/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00512/AM10/	RLA File :05/23/040/00093/AM10/	Lic.No/Date:0510252255 10.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the application was sent to DHI on 27.11.2009 and decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.			

89	Case No.:47/33/80-ALC2/2009	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00513/AM10/	RLA File :05/24/040/00334/AM10/	Lic.No/Date:0510252281 11.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the application was sent to DHI on 27.11.2009 and decided to remind DHI for their comments. The case may be re-listed on 02.03.2010.			

90	Case No.:48/33/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Deferred
	HQ File :01/80/050/00514/AM10/	RLA File :07/24/040/00274/AM10/	Lic.No/Date:0710068194 11.11.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that application is yet to be received from RA and therefore decided to remind RA with a copy to the firm, mentioning that if application is not received by 23.02.2010, the case will be closed on the part of NC, as if ratification of the authorization is not required. The case is to be re-listed on 02.03.2010.			

91	Case No.:49/33/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:40/80-ALC2/2009 05.01.2010	Status: Approved
	HQ File :01/80/050/00515/AM10/	RLA File :02/24/040/00156/AM10/	Lic.No/Date:0210133653 12.11.2009	
	Decision : The Committed noted that DIPP has furnished written comments. The Committed considered DIPP's comments and decided to ratify the norms as under:- 1. Quantity of import item at S.No.1 may be allowed within 2.5% of FOB value of exports. 2. Quantities of import items from S.Nos. 2 to 13 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

Case No. A - 05	M/s. Thermal Systems Hyderabad Pvt. Ltd., Hyderabad	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 40/10		RLA F.No.09/24/40/288/AM08	0910031764
Date: 05.01.2010		Ratification of norms	dt.12.10.2007

The Committee noted that firm's reply has been received and decided to forward a copy of the reply to DHI for examination. The case may be re-listed on 02.03.2010.

Sl.No.22

Case No. A - 6	M/s. Value Industries Ltd., Mumbai	HQ F.No.01/80/162/00194/AM10/DES-I	Lic.No. & Date
Meeting No. 40/10		RA F.No.03/95/040/00012/AM10	0310527117
Date: 05.01.2010		Ratification of norms	dt.03.07.2009

The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.

S.No. 209

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No. 40/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 05.01.2010		Consideration of combined norms	Both dt. 02.03.2007

The committee decided to remind to DHI for early submission of their comments. The case is to be re-listed on 02.03.2010.

S.No.210

Case No.A/R-31	M/s. Jord Engineers (I) Ltd.,	HQ F.No.01/80/50/01132/AM03/DES-I	Lic. No. & Date
Meeting No. 40/10		RLA No.34/80/040/00336/AM03	3410005671
Date: 05.01.2010		Ratification of norms	dt.25.10.2002

The representative of DIPP informed that the case is under their examination. The committee, therefore, decided to defer and re-list the case on 02.03.2010.

S.No.211

Case No.A/R-68	M/s. Avlight Automotives Ltd., New Delhi	HQ F.No.01/80/050/00957/Am08/DES-I	Lic. No. & Date
Meeting No. 40/10		RLA No.05/24/040/00522/Am08	0510210471
Date: 05.01.2010		Ratification of norms	dt.12.10.2007

The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.

S.No.212

Case No.A/R-69	M/s. Flovel Valves Pvt. Ltd.,	HQ F.No.01/80/162/00758/AM08/DES-I	Lic. No. & Date
Meeting No. 40/10		RLA No.34/24/040/00075/AM08	3410019148
Date: 05.01.2010		Ratification of norms	dt.09.07.2007

The Committee handed over reply received from the firm, to DIPP for further examination. The case is to be re-listed on 02.03.2010.

S.No.213

Case No.A/R-71	M/s. Web India Pvt.	HQ F.No.01/80/050/00441/AM08/DES-I	Lic. No. & Date
Meeting No. 40/10	Ltd.,	RLA No.07/24/040/00579/AM08	0710054541
Date: 05.01.2010		Ratification of norms	dt.16.11.2007

The Committee noted that the D/L given by the o/o the DHI was already issued to the firm and the firm's reply was also received. A copy of the reply was handed over to the representative of the DHI for examination. The case is to be re-listed on 02.03.2010.

S.No.214

Case No.A/R-72	M/s. Rochem	HQ F.No.01/81/050/00037/AM08/DES-I	Lic. No. & Date
Meeting No. 40/10	Separation System	RLA No.03/95/040/00038/AM08	0310426810
Date: 05.01.2010	Pvt. Ltd.,	Ratification of norms	dt.06.04.2007

The Committee noted that the firm has not furnished certain information sought from it vide letter dt. 10.11.2009 and decided to reject the case as the absence of the information, it was not possible to consider the firm's request.

The Regional Authority may take necessary action accordingly.

S.No.215

Case No.A/R-46	M/s. Bharat Heavy	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 40/10	Electricals Ltd.,	RLA No.09/24/040/00556/AM07	0910030003
Date: 05.01.2010	Hyderabad	Ratification of norms	dt.16.04.2007

The committee decided to remind to DHI for early submission of their comments. The case is to be re-listed on 02.03.2010.

S.No.216

Case No. A/R-103	M/s. Cethar Vessels	HQ F.No.01/80/50/1261/AM09/DES.I	Lic.No. & Date
Meeting No. 40/10	Ltd.,	RA F.No.04/24/040/00194/AM09	0410099766
Date: 05.01.2010		Ratification of norms	dt.05.11.2008

Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010

S.No.217

Case No. A/R-109	M/s. Bharat Heavy	HQ F.No.01/80/050/00283/AM09/DES.I	Lic.No. & Date
Meeting No. 40/10	Electricals Ltd.,	RA F.No.04/24/040/00204/AM08	0410091231
Date: 05.01.2010		Ratification of norms	dt.27.09.2007

The Committee noted that firm's reply has not been received and therefore decided to issue final reminder to the firm to send information by 23.02.2010; otherwise their case will be rejected. The case is to be re-listed on 02.03.2010.

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S.No.71

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 40/10		
Date: 05.01.2010		Alleged swindling of several crores of Govt. revenue –DEPB.

In view of EEPC's letter dt.11.12.2009, the committee decided to call for the requisite information from M/s. Mohindra Fasteners Ltd., directly. The case may be re-listed on 02.03.2010.

S.No.72

Case No. C-18	M/s. Asia Motor Works LTd., Mumbai	HQ F.No.01/80/162/00566/AM10/DES-I
Meeting No. 40/10		Clarification on "Steel Wheel"
Date: 05.01.2010		

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Since the DHI representative was not present in the NC meeting held on 05.01.2010, it was decided to defer the case for two week and re-list on 19.01.2010

S.No.73

Case No. C-20	M/s. BOSCH Limited, Bangalore	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 40/10		Fixation of SION
Date: 05.01.2010		

The committee Decided to remind EEPC fro early submission of the requisite information. The case may be deferred and re-listed on 02.03.2010.

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S.No.74

Case No. C-23	M/s. Steel Strips Wheels Ltd.,	HQ F.No.01/81/162/00647/AM08/AM08/DES-I
Meeting No. 40/10		Fixation of SION for 24" Auromotive Steel Wheel Rim
Date: 05.01.2010		

The case was not clearly brought out in the agenda and therefore, the Committee decided that case may be examined on file and again be placed before it for consideration on 12.01.2010.

(K.K.Funda, Asstt. Dir.,DC(MSME)
Member

(S.K. Jain, D.O., DIPP)
Member

Kishan Kumar, Dy. DGFT,
Convenor

(A. Komu)
Chairman